

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NO. 850 OF 2017 IN  
DFR NO. 4003 OF 2016**

**Dated: 14<sup>th</sup> December, 2017**

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member  
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

**In the matter of:**

**M/s Asian Concretes and Cement (P) Ltd. & Ors. .... Appellant(s)**

**Vs.**

**Himachal Pradesh Electricity Regulatory Commission & Anr. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Ajay Vaidya

Counsel for the Respondent(s) : Mr. Manoj Kr. Sharma  
h/f Mr. Pradeep Misra  
Mr. Satish Arya (*Rep.*) for R-1

Ms. Parichita Chowdhury for R-2

**ORDER**

**IA NO. 850 OF 2017  
(*Appl. for condonation of delay*)**

There is 10 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

The Respondents have been served. Mr. Manoj Kr. Sharma appears on behalf of Respondent No.1. Other Respondent, though served, is not represented.

We have heard learned counsel for the parties and perused the explanation offered for the delay in filing the appeal. We find the

explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing the appeal is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on **24.01.2018.**

**(Justice N. K. Patil)**  
**Judicial Member**

**(I.J. Kapoor)**  
**Technical Member**

*ts/tpd*